

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.5130/Del/2019
[Assessment Year : 2009-10]**

Chetna Bisht, F.No.5/4, Gulmohar Road, Shipra Suncity, Indirapuram, Ghaziabad-201010. PAN-APLPB1602B	vs	ITO, Ward-1(2), Ghaziabad.
APPELLANT		RESPONDENT
Appellant by	Sh. Sunil Kumar Tyagi, CA	
Respondent by	Sh. Om Prakash, Sr.DR	
Date of Hearing	28.12.2021	
Date of Pronouncement	28.12.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2009-10 is directed against the order of Ld. CIT(A), Aligarh dated 10.07.2018.

2. The Ld. Counsel for the assessee, vide its letter dated 30.10.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 28th December, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI